

(Shipping) under the Merchant Shipping Act, 1958.

(d) The report is awaited.

(e) Entrance channel to Port was not blocked by the sunken Dredger. Channel is clear for navigation. Dredging Corporation of India have deployed another dredger at Paradip.

Posting of Working Women

*48. SHRIMATI GEETA MUKHERJEE: Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state :

(a) whether she is aware that after a recommendation of the National Committee on International Women's Year, in 1976 regarding the necessity of posting government employee, husband and wife team, together Circular No. 3-265/75-WW dated 28 February, 1976 was issued by the Department of Social Welfare to all Ministries of the Government of India, asking them to make all possible efforts to post husband and wife team together;

(b) whether she is also aware that this Circular now has become almost a dead letter and sympathetic consideration is often not given to the applicants in their postings;

(c) whether it is a fact that a large number of women employees are put to great difficulty and are even forced to resign after marriage and child-births became their husbands are posted at other stations; and

(d) if so, whether her Ministry propose to issue a fresh Circular in this regard and monitor the implementation of the same with the other departments ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDU LAL CHANDRAKAR) : (a) Yes, Sir.

(b) No, Sir.

(c) No specific cases of resignation have come to the notice of this Ministry. However, requests for assistance are occasionally received from husbands/wives for posting of husband-wife team at the same station.

(d) The matter is under consideration.

Foreign Shipping Companies Affecting Indian Trade by Charging Less and Carrying More from Indian Ports

*49. SHRI BANWARI LAL PUROHIT: SHRI SRI HARI RAO : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government's attention has been drawn to the news item captioned "Foreign Shipping units charge less, carry more" appearing in the Hindustan Times dated 20 June, 1985;

(b) if so, whether it is a fact that due to foreign shipping companies charging less and lifting sizeable cargo from Indian ports, a deep dent has been made in our sea borne trade;

(c) the details of the foreign shipping companies which are charging less and lifting sizeable cargo;

(d) whether Government propose to review the position keeping in view the trend of foreign shipping companies; and

(e) if not, the reasons therefor ?

THE MINISTER 'OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) Yes Sir,

(b) The share of the Indian Lines in the overall import export trade of the country during the years 1980-81 to 1983-84 was as follows :

Year	Total sea borne imports and exports.	Exports and imports carried by Indian vessels. (in million tonnes)	Percentage of cargo carried by Indian vessels to total cargo.
1980-81	74.93	24.21	32.30
1981-82	77.36	24.27	31.37
1982-83	77.76	32.24	41.46
1983-84	75.79	30.96	40.85

There was a marginal decrease in the share of Indian flag vessels during 1983-84

as compared to 1982-83. This was mainly due to a decrease in the volume of imported foodgrains which is Government cargo purchased on f.o.b. basis and thus has a high percentage of Indian flag participation. However, the overall picture is that during the two years 1982-83 and 1983-84 the percentage of cargo carried by Indian vessels has been much higher than in earlier years.

(c) The details of the foreign shipping companies which are charging less and lifting sizeable cargo are not available as the practice of rate cutting is kept as a closely guarded secret by these companies for obvious reasons.

(d) and (e) The following measures have been taken to help Indian Shipping Companies :

1. With a view to ensuring greater share of cargo for Indian vessels India has entered into bilateral shipping agreements with USSR, Poland, GDR, Bulgaria, Egypt, Czechoslovakia and Pakistan which provide for parity in cargo liftings and freight earnings.
2. There are standing instructions to Public Sector Undertakings/Government Departments to negotiate as far as possible, C & F exports and FOB imports. These are designed to maximise cargo availability to Indian Lines.
3. Share of Indian Shipping lines in the carriage of iron-ore exported by MMTC has been brought up from 25% in 1983-84 to 35% in 1984-85 through successful negotiations.
4. The use of foreign flag vessels in the oil trade has been brought down by arranging acquisition of suitable tankers for Indian shipping companies.
5. With a view to encourage use of Indian vessels it has been decided that (a) the freight paid shall not be debited to the face value of import licence if the ocean freight is paid in non convertible rupees in India and the goods are carried on Indian vessels and (b) the exporters will be given

Replenishment licence on exports in question at the rate of 11% if the goods are exported on Indian vessels as against the normal rate of 10%.

6. The position regarding utilisation of Indian ships is reviewed from time to time by a Standing Committee consisting of representatives of the Ministry of Shipping and Transport, concerned Government Departments and Public Sector enterprises.

Funds Allocated for Development of Minor Ports during Seventh Plan

*50. SHRI C. MADHAV REDDI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether any funds have been allocated in the Seventh Plan for the development of minor ports in the country; and

(b) if so, details thereof particularly with reference to the development of minor ports in Andhra Pradesh, Kerala, Karnataka and Maharashtra ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) The Seventh Plan is yet to be finalised.

(b) Does not arise.

[Translation]

Factories Raided to Detect Adulteration of Spices

*51. SHRI NARSINH MAKWANA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of factories raided in Delhi to detect adulteration of spices during the months of May and June and the outcome thereof;

(b) the action taken against those who were found guilty of adulteration and the number out of them who were bailed out; and

(c) what stringent action has been taken against the adulterators ?